

NOTES OF THE REGISTRY

O.A. 1067/02 ORDERS OF THE TRIBUNAL

Or. No-1

Copies of order
No. 20.12.02 with
Copies of O.A. being
sent to all respect. &
said copies handed over
to counsels for
both sides.

Or. No. 1 dated 20.12.2002

Heard Shri B. Mohapatra, Advocate for the Applicant and Shri R.C. Rath, Addl. Standing Counsel for the Railways (on whom a copy of O.A. has already been served).

The Applicant, a retired C.R.S. has filed the present O.A. under Section 19 of the A.T. Act, 1985; wherein he has pointed out that during his service, several of his juniors, (details of whom have been given out in the O.A.) superseded him, illegally. It is the case of the Applicant that when each time ^{the} juniors superseded him (and persons placed like him) the authorities were pointed out the lapses; not only through representations but by filing Writ Applications/O.A.s. But no heed were paid to their grievances.

In the aforesaid circumstances, without entertaining ^{into merits of} this O.A., I direct the Respondents to treat the present O.A. to be a representation of the Applicant (made to them) and redress the grievances of the Applicant (through a reasoned and speaking order) as due and admissible under the Rules, within a period of three months from the date of receipt of copies of this order and intimate the decision thereon to the Applicant within a period of fifteen days thereafter.

This O.A., with the above observations and direction, is disposed of at the stage of admission itself. No costs.

Send copies of this order, along with copies of the O.A., to Respondents and free copies of this order be made available to the learned counsels of both sides.

Yobanji
20/12/2002
MEMBER (JUDICIAL)